

**GOVERNMENT OF INDIA
MINISTRY OF LABOUR AND EMPLOYMENT**

LOK SABHA

**STARRED QUESTION NO. 341
TO BE ANSWERED ON 27.03.2017**

CHILD LABOUR

**†*341. SHRI CHANDRAKANT KHAIRE:
SHRI LAXMI NARAYAN YADAV:**

Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

- (a) the number of persons accused/reportedly responsible for employing child labourers in the country during the last three years, State/UT-wise;**
- (b) the number of such persons against whom action has been taken along with the outcome thereof;**
- (c) the number of persons against whom action has not been taken along with the reasons therefor; and**
- (d) the other steps taken/being taken by the Government to prevent child labour in the country?**

ANSWER

**MINISTER OF STATE (IC) FOR LABOUR AND EMPLOYMENT
(SHRI BANDARU DATTATREYA)**

(a) to (d): A statement is laid on the Table of the House.

STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (d) OF LOK SABHA STARRED QUESTION NO. 341 FOR 27.3.2017 BY SHRI CHANDRAKANT KHAIRE AND SHRI LAXMI NARAYAN YADAV, HON'BLE MP REGARDING CHILD LABOUR:

(a) to (c): The Child & Adolescent Labour (Prohibition & Regulation) Act, 1986 inter-alia provides for complete prohibition on employment or work of children below 14 years of age in any occupation or process and also prohibits employment of adolescents (14-18 years) in hazardous occupations and processes. The employment of children or adolescents in contravention of the provision of the Act is a cognizable offence. Labour being in the concurrent list, enforcement of the provisions of the Act is the responsibility of both central and state governments in their respective sphere. As per the information received from the State/UTs, a total of 708344 inspections have been carried out during last three years (2014 to 2016). Out of which, 6920 prosecutions and 2200 convictions have been made. The details of action taken against the contravention of the provisions of the Act during the last three years, State /UT wise, are given at Annexure.

(d) Government is following a multi-pronged strategy for elimination of child labour. It comprises of statutory and legislative measures, rehabilitation and universal elementary education along with convergence with other schemes for socio economic development. Besides legislative measures, Government is implementing the National Child Labour Project (NCLP) Scheme for rehabilitation of child labour since 1988. The major objective of the Scheme is to withdraw children from work and mainstream them into formal education system. Under the Scheme, children rescued/withdrawn from work in the age group of 9-14 years are enrolled in the NCLP Special Training Centres, where they are provided with bridge education, vocational training, mid day meal, stipend, health care, etc. before being mainstreamed into formal education system. Children in the age group of 5-8 years are directly linked to the formal education system through a close coordination with the Sarva Shiksha Abhiyan (SSA). The Scheme also envisages awareness activities against the evil of child labour and enforcement of Child Labour Law.

ANNEXURE

ANNEXURE TO STATEMENT REFERRED TO IN REPLY TO PARTS (a) TO (c) OF LOK SABHA STARRED QUESTION NO. 341 FOR 27.3.2017 BY SHRI CHANDRAKANT KHAIRE AND SHRI LAXMI NARAYAN YADAV, HON'BLE MP REGARDING CHILD LABOUR.

The state wise details of action taken against employers under the Child Labour Act during the last three years (2014 to 2016)

State/UT Years (2014 to 2016)	No. of Inspections carried out	No. of Prosecutions launched	No. of Convictions made
Andmn & Nico I. UT	162	0	0
Andhra Pradesh	2934	875	15
Assam	16308	35	NA
Bihar	18601	1669	150
Chandigarh U.T.	1285	30	44
Chhattisgarh	2558	172	1
Dadra & Nagar H. UT	69	0	NA
Daman & Diu U.T.	829	0	0
Delhi U.T.	211	312	94
Goa	692	0	NA
Gujarat	31813	314	2
Haryana	7344	131	125
Himachal Pradesh	9857	23	17
Jammu & Kashmir	2162	28	14
Jharkhand	16636	274	4
Karnataka	41029	207	60
Kerala	6801	3	1
Lakshadweep UT	0	0	0
Madhya Pradesh	2839	326	107
Maharashtra	10897	105	0
Meghalaya	15713	27	25
Mizoram	152	0	NA
Odisha	7194	424	17
Puducherry U.T.	18469	NA	NA
Punjab	40110	966	731
Rajasthan	4717	35	19
Sikkim	231	NA	NA
Tamil Nadu	439035	59	36
Telangana	596	108	50
Tripura	1877	3	NA
Uttar Pradesh	2893	735	684
Uttarakhand	3199	17	2
West Bengal	1131	42	2
Total	708344	6920	2200

NA = Not available.
